

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 1795

TO BE ANSWERED ON WEDNESDAY, THE 13TH FEBRUARY, 2019.

Shortage of Courtrooms

1795. SHRI JAYADEV GALLA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has pondered over the shortage of thousands of court rooms in district and subordinate judiciary in the country and if so, the details thereof;**
- (b) whether the Government has also contemplated on shortage of residential quarters for district and subordinate judiciary in the country;**
- (c) if so, the details thereof, State-wise; and**
- (d) the constraints, if any, being faced by the Central Government to help State Governments in dealing with infrastructural challenges being faced by lower judiciary and the steps taken to address the same?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

- (a) to (d) : It is the primary responsibility of the State Governments to provide Judicial Infrastructure / Court Rooms for High Courts and District / Subordinate Courts. The Union Government has been implementing a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary by providing financial assistance to State Governments / UTs in the prescribed fund sharing pattern between Centre and States. The Scheme is being implemented since 1993-94. It covers the construction of court halls and court complexes and residential accommodations for Judicial Officers of District and Subordinate Judiciary. Till 08.02.2019, Rs. 6,670 crore have been released since the inception of the Scheme in 1993-94. Out of this, Rs. 3,225 crore (48.36%) have been released to the States and UTs since April, 2014. 18,796 court halls and 16,652 residential accommodations have been made available for Judicial Officers of District and Subordinate Courts under this scheme as on date against the working strength of 17,701 Judicial Officers in the said Courts. In addition, 2,925 court halls and 1,756 residential units are under construction. The State / UT – wise details of number of existing and under construction court halls / residential accommodations for Judicial Officers of District and Subordinate Courts as on 31.12.2018 are given in a Statement at **Annexure**.

Annexure

**Statement referred to Lok Sabha Unstarred Question 1795 for reply on 13.02.2019
State/ UT – wise details of number of existing and under construction court halls /
residential accommodations for Judicial Officers of District and Subordinate Courts**

Sr. No.	Name of State / UT	Total Number of Court Halls	Court Halls under construction	Total Number of residential units available	Number of residential units under construction
1.	A & N Islands	16	1	10	1
2.	Andhra Pradesh	602	44	604	8
3.	Arunachal Pradesh	24	1	21	6
4.	Assam	345	40	311	23
5.	Bihar	1355	163	1015	117
6.	Chandigarh	31	0	30	0
7.	Chhattisgarh	400	42	399	17
8.	Dadra and Nagar Haveli	4	0	3	0
9.	Daman & Diu	5	0	4	0
10.	Delhi	487	42	350	70
11.	Goa	60	35	36	4
12.	Gujarat	1455	205	1277	87
13.	Haryana	538	83	493	68
14.	Himachal Pradesh	154	0	111	0
15.	Jammu & Kashmir	202	31	118	35
16.	Jharkhand	545	60	523	68
17.	Karnataka	1044	92	1012	35
18.	Kerala	513	34	476	0
19.	Lakshadweep	3	0	3	
20.	Madhya Pradesh	1439	237	1392	254
21.	Maharashtra	2274	495	2069	213
22.	Manipur	38	9	16	1
23.	Meghalaya	43	39	22	30
24.	Mizoram	40	26	25	12
25.	Nagaland	37	16	38	2
26.	Odisha	584	211	574	106
27.	Puducherry	29	7	21	4
28.	Punjab	531	66	520	16
29.	Rajasthan	1152	213	1010	34
30.	Sikkim	20	1	13	1
31.	Tamilnadu	1038	125	1159	70
32.	Telangana	443	33	447	4
33.	Tripura	73	15	56	6
34.	Uttar Pradesh	2233	355	1931	397
35.	Uttarakhand	228	72	185	10
36.	West Bengal	811	132	378	57
Total		18796	2925	16652	1756
